

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

Subject: The Gender Sensitization & Sexual Harassment of Women at the High Court and Subordinate Courts of the Jammu & Kashmir and Ladakh (Prevention, Prohibition & Redressal) Regulations, 2016. - amendment.

NOTIFICATION

No: 436 of 2022/RG

Dated: 18/04/2022

It is hereby notified that the Regulation 4(1)(a) of the Gender Sensitization & Sexual Harassment of Women at the High Court and Subordinate Courts of the Jammu & Kashmir and Ladakh (Prevention, Prohibition & Redressal) Regulations, 2016 is recast as under:

"4(1)(a) One Judge of the High Court of Jammu & Kashmir and Ladakh, preferably a woman Judge for each wing, who shall be the Chairperson of the Committee, to be nominated by the Chief Justice of the High Court."

By Order.

(Sanjeev Gupta)
Registrar General

No: 12864-911/RG/98
Copy of above forwarded to the:

Dated: 18-04-2022

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh,
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
3. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, UTs of J&K and Ladakh,
4. Registrar Vigilance, High Court of J&K and Ladakh, Jammu
5. Director, J&K Judicial Academy, Jammu
6. Registrar Inspection, High Court of J&K and Ladakh, Srinagar
7. Member Secretary, J&K Legal Services Authority, Jammu
8. Registrars Judicial, High Court of J&K and Ladakh, Jammu/Srinagar,
9. All Principal District & Sessions Judges, UT of J&K and UT of Ladakh,
..... for information.
10. CPC, e-Courts, High Court of J&K and Ladakh, Jammu for information and with the request to get the same uploaded on the official website of the High Court.
11. Manager, Government Press, Jammu for publication in the next issue of the Government Gazette.
12. In-charge Library, High Court Wing Jammu/Srinagar for information and keeping the record.

Registrar General